## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:2446 ANSWERED ON:11.03.2010 CASES OF THEFTS IN RAILWAYS Yadav Shri Ranjan Prasad

## Will the Minister of RAILWAYS be pleased to state:

(a)the number of cases of theft of goods of passengers reported during the last three years, year-wise;
(b) whether there is also increase in number of cases giving sedative to passengers with a view to loot in their goods;
(c) if so, the details thereof;
(d) whether the Railways are preparing any action plan for the safety of railway passengers;and
(e) if so, the details thereof?
Answer
MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)
(a): The cases of theft of goods of passengers' over Indian Railways during the year 2007,2008 and 2009 are as under:-
Years Cases of theft of passengers' belongings
2007 7794
2008 7673
2009 9534
(b) & (c): There is marginal increase. The details are given as under:-
Years Cases of giving sedatives to passengers
2007 847
2008 812
2009 947
(d) & (e): Maintenance of law and order is a State subject and powers to investigate in IPC crimes are vested with Police. The State

However, Railway is also supplementing the efforts of the State Governments in controlling crime on the Railways by deploying Railway Protection Force (RPF).

Railways. Railways bear 50% cost of expenditure on the Government Railway Police.

Police has a separate wing called the Government Railway Police (GRP) for dealing with all matters relating to law and order on the

A co-ordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20.1.2010 at Rail Bhavan, New Delhi in which 7-point joint resolution was discussed and agreed to.

The details of resolution are given below:-

- 1. In respect of crimes on Railways, there should be well defined system of regular co-ordination between the Railways, Ministry of Home Affairs, and Intelligence Bureau & State Home Secretaries to review the position.
- 2. Keeping above in view, there will be quarterly co-ordination meetings at the following levels:
- (i) Railway Board & Ministry of Home Affairs' Intelligence Bureau.
- (ii) General Managers of Zonal Railways and State Home Secretaries.
- (iii) Chief Security Commissioners of Zonal Railways & Government Railway Police Chiefs of respective States.
- 3. As a train passes through more than one State, one of the States with maximum run will be designated as the coordinating State of that train.
- 4. An inter-state Police Team will be nominated for a group of trains running lover the concerned States so that crimes get investigated in a better coordinated manner.
- 5. There will be a special drive to bust the organized gangs operating in trains and at Stations
- 6. A better system will be evolved for rail crimes through networking for sharing passenger crime intelligence and special intelligence.
- 7. Special arrangements will be made for security of Rail Construction Projects though mutual agreements between the Railways and the State Government.